

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 13**  
**(IB)-467(PB)/2021**

**IN THE MATTER OF:**

DBS Bank India Ltd. (Through RP )

.... Petitioner

v.

Naushad Ahmad

.... Respondent

**Order U/s. 95(1) of (IBC)**

**Order delivered on 20.03.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the Applicant : Mr. Tarun Varma and Mr. Ayush Gupta,  
Advocates in IA-6011/2023

For the PG : Adv. Karan Kohli

For the RP : Prachi Johri, Adv and Abhipsa Sahu, Adv with  
Ritu Rastogi, RP

**ORDER**

**IA-1156/2022**

This is the report of RP under Section 99 of the Code.

RP is directed to appear physically on 03.04.2024 alongwith the gist of dates and events to take us through the RP's report and response of the Personal Guarantor. List this application on **03.04.2024**.

**IA-6011/2023,**

Mr. Ayush Gupta, Ld. Counsel appeared through VC on behalf of the Applicant and states that though he had prayed for enforcement of security interest as per his prayer made in the application, however, he is not pressing that prayer now. He only seeks an early adjudication of Section 95 proceedings. We have already directed as per above.

**IA-6011/2023 stands disposed of in above terms.**

**-Sd/-**

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

**-Sd/-**

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**